NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

Dy.No.529/2017

Under Section 7 of the Insolvency & Bankruptch Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.

In the matter of:

Srei Infrastructure Finance Ltd.

... Petitioner

-Versus-

M/s Assam Company India Ltd.

... Respondent

Date of Order: 5th September 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Mr R.N. Ghosh & Mr R. Sarmah, learned Advocates are present on behalf of the petitioner. Mr A.D. Choudhury, Mr S. Saraugi & Mr D. Choudhury, learned Advocates are present on behalf of the respondent.

- 2. Mr A.D. Choudhury, learned Advocate for the respondent has prayed for a small accommodation to make submissions on the point of admissibility of the present proceeding.
- Advocate for the petitioner stating that in view of the various time frames incorporated in the Insolvency & Bankruptcy Code, 2016 (hereinafter referred to as Code of 2016) as well as the language used in the said Code, one would find that the Code does not provide any scope, whatsoever, for the respondents to raise any objection at this stage qua admissibility of the proceeding under Section 7 of the Code.
- 4. The learned Advocate for the petitioner further submits that if this Tribunal, on the perusal of the documents, come to the conclusion that the conditions necessary for initiation of a proceeding under Section 7 of the Code of 2016 stand

fulfilled then there will be hardly any scope for this Tribunal to give any opportunity to the respondents herein to raise any objection against the admissibility of the proceeding.

- On going through the details and on hearing the learned Advocates for the parties, I find it necessary to allow a small accommodation to the respondents for placing their version on the matter regarding the admissibility of the present proceeding.
- 6. List this matter on 11.09.2017.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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